

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IB/645/ND/2023

IN THE MATTER OF:

Shomi Libatt Private Limited	...	Applicant
Versus		
KLB Komaki Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Applicant	:	Mr. Harshal Sareen, Mr. Palash S Singhai, Advs.
For the Respondent	:	Ms. Iram Peerzada, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Harshal Sareen, Proxy-Counsel for the applicant as well as Ms. Iram Peerzada, Proxy-Counsel for the respondent are present through video-conferencing and have submitted that both the parties have filed a joint memo, however the same is not available on e-portal of this Adjudicating Authority. Therefore, both the parties are directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority. Let this matter be posted to 08.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)